

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1793**

TO BE ANSWERED ON THE 10TH MARCH, 2021/ PHALGUNA 19, 1942 (SAKA)

DIGITISATION OF CRIMINAL RECORDS

1793. SHRI K.J. ALPHONS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the status of digitisation of criminal records;

(b) whether the fingerprint of criminals across the country has been digitised and uploaded on a platform to be utilised by all police forces across the country; and

(c) the extent of use of Artificial Intelligence in the criminal justice administration?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) As per available information, a total of 30.81 crore digitized criminal records are available in Crime and Criminal Tracking Network & Systems.

(b) Yes, Sir.

(c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Information on use of Artificial Intelligence in the criminal justice administration by the States/Union Territories is not maintained centrally.
